

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 28/RP/2026

Subject : Petition seeking review of the Order dated 30.5.2019 read with corrigendum dated 26.6.2019 in Petition No. 227/MP/2017.

Petitioner : Korba Power Limited (KPL)

Respondent(s) : Power Grid Corporation of India Limited & Ors.

Date of Hearing : **13.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Deepak Khurana, Advocate, KPL
Shri Anurag Vats, Advocate, KPL
Shri Ravi Kishore, Advocate, PTCIL
Ms. Deepti Dash, Advocate, PTCIL

Record of Proceedings

At the outset, learned counsel for the Review Petitioner, KPL, submitted that, pursuant to the issuance of notice, only the Respondent, PTC, has filed its reply, and KPL has filed its rejoinder. Learned counsel further sought liberty to implead CTUIL in place of the Respondent, PGCIL. In response, learned counsel for the Respondent, PTC, did not object and submitted that the Commission may take an appropriate view on the Petitioner's request.

2. Considering the request of the Review Petitioner, the Commission permitted the Review Petitioner to file an appropriate application for the impleadment of CTUIL in place of PGCIL.

3. The Review Petition, along with any IA that may be filed, will be listed for hearing on **24.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)